

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 2837
TO BE ANSWERED ON 15.03.2016**

2837. PROTECTION TO TRANSGENDERS

SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of States that have implemented protection for transgenders according to the guidelines set by the Government;
- (b) whether the Government has given any incentive to the States complying with the guidelines and if so, the details thereof; and
- (c) whether the Government has fixed any deadline for compliance of the guidelines and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI VIJAY SAMPLA)

(a) to (c): An Expert Committee was constituted in the Ministry to make an in-depth study of the problems being faced by the Transgender Community and suggest suitable measures to ameliorate their conditions. The Committee submitted its report on 27th January 2014. The recommendations of the Expert Committee have been forwarded to all the State Governments/UT Administrations for taking appropriate action. Responses from nineteen States/UTs have so far been received in the Ministry.

On 15th April, 2014, the Hon'ble Supreme Court in a Writ Petition (Civil) No. 400/2012 filed by National Legal Services Authority (NLSA) has delivered its judgment on the issues of Transgender Persons, directing the Central and State Governments to take various steps for the welfare of the transgender community and also to examine the recommendations of the Expert Committee based on the legal declaration made in the above said judgment and implement them within a time frame of six months. However, the Ministry, in September, 2014 has filed a petition in Supreme Court seeking certain clarifications in the Judgment dated 15.04.2014 which, inter-alia, includes seeking extension of time limit for implementation of Expert Committee report. The matter is still sub-judice.
